

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1062/2016
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY

Ashok Kanodia
V/s
Cargil Cable Pvt. Ltd. & Anr.

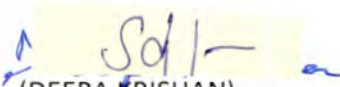
SECTION OF THE COMPANIES ACT: 433(e),434 &439

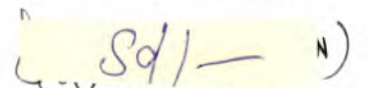
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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ORDER

Learned Counsel for the Petitioner seeks to withdraw the Petition with liberty to file a new one on the same cause of action. Liberty is granted to withdraw the Petition and to file a fresh one after complying with mandatory provisions of the Insolvency and Bankruptcy Code, 2016 within the time limit specified.

Consequently, the petition is dismissed as withdrawn with liberty aforesaid.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)